

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Ernakulam Bench

OA NO.576/92, OA 1770/92, OA 46/93, OA 63/93
OA 65/93, OA 104/93, OA 244/93 & OA 251/93.

Date of decision: 7.6.1993.

Applicants:

Shri P. Balakrishnan Pillai in OA 576/92.
Shri PR Purushothaman in OA 1770/92.
Shri KI Chacko in OA 46/93.
Shri K Chandran Pillai in OA 63/93.
Shri M Satheesh Babu in OA 65/93.
Shri NV Suresh in OA 104/93.
Shri KR Thulasidharan Pillai in OA 244/93.
Shri PB Vijayan Kutty in OA 251/93.

Advocate for the Applicants:

Shri MR Rajendran Nair

Respondents:

1. The Sub Divisional Officer, Phones, Alappuzha.in OA 576/92.
2. The Telecom District Manager, Alappuzha
3. Union of India represented by Secretary to Government of India
Ministry of Communications, New Delhi.

1. The Sub Divisional Officer, Telegraphs, Mavelikkara.
2. Telecom Chief General Manager, Trivandrum.
3. Union of India represented by Secretary to Govt of India,
Ministry of Telecommunications, New Delhi.in OA 1770/92.

1. Telecom District Engineer, Thiruvalla.in OA 46/93.
1. The Sub Divisional Officer, Telegraphs, Mavelikkara.
2. The Chief General Manager, Telecom, Kerala Circle, Trivandrum.in OA 63/93.

1. The Sub Divisional Officer, Telegraph, Mavelikkara.
2. The Telecom District Manager, Alappuzha.in OA 65/93.

1. The Telecom District Manager, Kottayam.in OA 104/93.
1. The Sub Divisional Officer, Telegraphs, Kollam.
2. Telecom District Manager, Kollam.in OA 244/93.

1. The Sub Divisional Officer, Telegraphs, Mavelikkara.
2. Telecom District Manager, Alleppey.in OA 251/93.

contd.

Advocate for the respondents:

Shri George Joseph, ACGSC in OA 576/92.
 Shri CC Thomas, ACGSC in OA 1770/92.
 Shri PN Purushothama Kaimal, ACGSC in OA 46/93.
 Shri PS Krishna Pillai, ACGSC in OA 63/93.
 Shri KV Raju, ACGSC in OA 65/93.
 Shri Mathew G Vadakkel, ACGSC in OA 104/93.
 Shri TK Venugopalan, ACGSC in OA 244/93.
 Shri KV Raju, ACGSC in OA 251/93.

C O R A M:

**The Hon'ble Mr Justice C Sankaran Nair, Vice Chairman
&
The Hon'ble Mr R Rangarajan, Administrative Member.**

J U D G E M E N T

/C. Sankaran Nair-J/

The grievances raised in these applications are similar, and so are the reliefs sought. Applicants would say that they are entitled to preference in the matter of employment over fresh hands drawn from the Employment Exchanges or elsewhere. The matter stands concluded by a decision of this Tribunal in OA 1027/91 dated 8.4.1993. Applicants may make suitable representations setting out their contentions before the Chief General Manager, Telecom, Kerala Circle within three weeks from today. The said authority shall consider the representations on merits and pass appropriate orders thereon, positively within three months of the date of receipt of the representations. Applications are allowed. Parties will bear their costs.

C Sankaran Nair
C Sankaran Nair (J)
Vice Chairman

Dated the 7th June, 1993.

R Rangarajan
R Rangarajan
Administrative Member